NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI



T.C.P No. 52/(MAH)/2014

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

Mr. Gopal Ahuja

V/s.

M/s. Shree Ambuja Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
22	Abhijeet B. Desa	i Ashocale	Doni
	1/6 Prushant P. Kulkarni A for Petitioner Nikila Vandhan Advocalo		
			Wardhan
	ilb Kange		
	for R285		

As per convenience of both parties matter kept for withshaval on 2/18 ORDER

TCP 52/58/59/397-398/NCLT/MB/MAH/2014

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 2.1.2018, for filing withdrawal memo and consent terms.

Sd/-

V. NALLASENAPATHY Member(Technical) Sd/-

M. K. SHRAWAT Member (Judicial)